

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No.: 191/TT/2023

Date: 14.9.2023

To

Shri B. B. Rath
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Asset-1: Extension of 400 kV Bachau substation with line reactor along with associated line bays and Asset-2: Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under “Transmission System for connectivity of Essar Power Gujarat Limited” in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 27.9.2023 :-

2019-24 period

- a) Submit soft copies of all tariff forms in .xlsx format.
- b) Details of all Revised Cost Estimates for the project along with justification for cost overrun.
- c) Submit legible CEA certificate, WRLDC certificate, Notice of intimation, WRPC Minutes and CMD certificate.
- d) Detailed justification of time over-run alongwith legible supporting documentary evidence for delay in commissioning of assets.
- e) Confirm whether there is no further additional information required to be submitted by the Petitioner.

Forms

- f) Provide Liability flow statement to be submitted per the format provided in Annexure-I.
 - g) Form-12 (Details on the number of time over-run days which occurred due to different reasons mentioned in the petition and correspondence exchanged, if any, chronology of the previously mentioned time over-run along with documents in the format provided in Annexure-II).
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.

Annexure-II

Asset (Asset-wise)	Activity	Period of activity				Time over-run (in month (s) or day(s))	Reason (s) for Time over-run
		Planned		Achieved			
		From	To	From	To		
	Land Acquisition						
	LOA						
	Supplies (Structures, equipment's, etc.)						
	Foundation						
	Tower erection						
	Stringing						
	ROW issues						
	Testing & commissioning						
	Any other Activities for time over-run , if any						